

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 4/RP/2017 in Petition No. 156/TT/2015

Subject : Review Petition No. 4/RP/2017 seeking review of order dated 29.12.2016 in Petition No. 156/TT/2015.

Date of Hearing : 3.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 19 others

Parties present : Shri Amit Kapoor, Advocate, Advocate, PKTCL
Ms Aparajita Upadhyay, Advocate, PKTCL
Ms Ranjitha Ramachandran, Advocate, RRVPNL
Ms Poorva Saigal, Advocate, RRVPNL

Record of Proceedings

Learned counsel for Parbati Koldam Transmission Company Limited (PKTCL) submitted that the review petition has been filed on following ground:-

(a)The Commission has restricted the admissible IEDC claimed by the review petitioner to 5% of the Hard Cost instead of 11.77% of the Hard Cost submitted as per Revised Cost Estimate (RCE).

(b)The Review Petitioner claimed the COD of Ckt. I and Ckt. II of Parbati Koldam Transmission Line as 30.6.2015. However, the Commission approved the COD of the assets as 3.11.2015 as the assets were put to use only on 3.11.2015 and allowed the tariff to be included in the PoC charges from 3.11.2015. The Commission further imposed the liability of IDC and IEDC on NHPC for the period starting from 30.6.2015 till 2.11.2015 as the delay in commissioning of the instant assets was attributed to NHPC. The Commission ought to have allowed PKTCL to recover transmission charges from NHPC for the delay period i.e. from 30.6.2015 to 2.11.2015. This deprived the Review Petitioner from receiving other components of the transmission charges viz. Return on Equity, Depreciation and Interest on Working Capital for the aforesaid period. Thus, the impugned order permits the Review Petitioner to recover only about ₹250 lakh against full transmission charges of about ₹556 lakh for the aforesaid period. However, the Commission had in the past, allowed the recovery of full transmission charges under similar situations. Not allowing the full transmission charges for the period from 30.6.2015 to 2.11.2015 has put the Review Petitioner in



financial difficulties and it is not able to meet the financial obligations. As such, requested to allow full transmission charges from 30.6.2015 onwards for the instant assets.

(c) There are certain apparent typographic errors at para 15 and para 40 of the impugned order which needs to be corrected.

2. After hearing the Review Petitioner, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

